

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.124
C.P.(IB)/131(AHM)2022
With
ITEM No.125 – IA/623(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

HCC Concessions Ltd

V/s

Sadbhav Infrastructure Projects Ltd

.....Applicant

.....Respondent

Order delivered on: 18/07/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Salil Thakore, Adv., Mr.Nihar Thakkar, Adv.

For the Respondent

: Mr. Ravi Pahwa, Adv.

ORDER

IA 623 of 2023

This application has been filed by HCC Infrastructure Co. Limited with a prayer to allow them to be substituted at the place of present applicant i.e., HCC Concessions Ltd. on the ground that the HCC Concession Ltd. has been merged into the present applicant i.e., HCC Infrastructure Co. Limited.

We have heard the Ld. Counsel. The required amendment may be made in the main petition C.P.(IB) 131 of 2022.

Accordingly, IA 623 of 2023 is allowed and disposed off.

C.P.(IB) 131 of 2022

List the matter on 12.09.2023.

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)